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Industrial Committee on  
Chemical Industry, 4.2.94

It was decided that a suitable revival package should be worked out for IDPL, FCL and HFC.

The Ministry of Chemicals and Fertilisers is in the midst of working out such a package for the above mentioned units.

Industrial Committee of Road  
Transport, 13.3.93

It was suggested that the Terms of Reference for the next Transport policy Committee should include issues such as pricing, taxation, professional management of SRTCs, uniform wage policy, safety, pollution control, etc.

As a follow up to the decisions taken in the Tripartite Industrial Committee on Road Transport Industry, Planning Commission had issued guidelines to State Governments/S.R.T.U.s, on operational efficiency, financial performance and incremental demand for passenger traffic.

Industrial Committee on  
Electricity Generation and  
Distribution, 13.11.92

The Committee resolved that plant level Bipartite Committee be constituted for labour participation in management, effective grievance redressal machinery, improvement in productivity, vigilance in power consumption, identification of wasteful practices.

All the concerned Ministries/State Electricity Boards/Trade Unions have been requested to take necessary action on the matter. Employers and employees have assured that they would make every effort to find solution to problems of the industry through sustained mutual co-operation.

#### **Inclusion of Language in Eighth Schedule**

5036. SHRI VIJAY SINGH SOY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is considering the inclusion of some more language in the Eighth schedule;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) The Government proposes to constitute a High Powered Body for evolving criteria for inclusion of any or more language in the Eighth Schedule to the Constitution of India. The question of inclusion of any language in the Eighth Schedule will be taken up in terms of the criteria to be evolved by the proposed Body.

#### **Shortage of Crude Oil, Kerosene and Diesel**

5037. SHRI AJAY KUMAR S. SARNAIK : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether India is facing shortage of crude oil, kerosene and diesel;

(b) if so, whether the Government have signed any agreement with United Arab Emirates to import crude oil, kerosene and diesel during the current year; and

(c) if so, the details indicating the quantities as well as possibilities of import of LNG and LPG from the Gulf States?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH

KUMAR GANGWAR) : (a) The estimated demand *vis-a-vis* indigenous production of Crude, HSD and Kerosene during 1998-99 are as follows:—

(Fig. in MMT)

	Demand	Indigenous production
Crude	67.86	34.79
HSD	40.84	24.73
Kerosene	10.64	6.74

The gap between demand and indigeous production will be met through imports.

(b) A memorandum of Understanding has been signed by IOC with M/s. Abu Dhabi National Oil Company (ADNOC), UAE for supply of Crude Oil, Kerosene and HSD on Term Basis during the current year i.e. 1998-99 as per the following:

(Qty. in MMT)

Crude Oil* (Upper Zakum)	Kerosene	HSD (0.25%S)
4.0	0.3	0.6

\*There is a provison for supply of additional quantity of 1 MMT of Upper Zakum/Murban crude subject to availability with M/s. ADNOC.

(c) Regarding the possibility of supply of LPG on Term Basis during 1998-99 from the Gulf States, the following proposals have been received by IOC from the National Oil Companies of the following countries:—

Kuwait	—	200 TMT
Qatar	—	150 TMT
UAE	—	100-200 TMT

In so far as import of LNG is concerned no agreement has been signed with the United Arab Emirates. Amongst the Gulf States, Qatar and Oman have the capability to supply LNG. A Joint Venture Company of GAIL, ONGC, IOCL & BPCL has been formed to explore the possibility of import of LNG.

[Translation]

#### Recruitment in Para-Military Forces

5038. SHRI RAGHUVANSH PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of times the recruitment had been made for C.R.P.F. and B.S.F. and district Pclice in Bihar during the last three years;

(b) whether such recruitments are likely to be made in Muzafarpur and Vaishali to recruit the unemployed and suitable youth;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The number of times recruitment has been made for CRPF and BSF in Bihar is given below:—

Year	CRPF	BSF
1995	4	10
1996	4	25
1997	2	14

Details of recruitment to local Police in the State of Bihar are not available with Central Government.

(b) to (d) CRPF are following application based system for recruitment of Constables. In recruitment from Bihar State, applications are invited to specified Group Centres wherein candidates from Muzaffarpur and Vaishali or any other place of Bihar may apply for enlistment.

BSF are conducting recruitment rallies in various districts of Bihar State for the vacancies allocated to the State. During the recruitment year 1998, the identified places of recruitment are Hazaribagh, Betia, Mokameghat, Gaya and Ranchi. Candidates from Muzaffarpur and Vaishali are eligible to appear at any recruiting place of Bihar, Recruitment Centres/rally sites are also rotated in every recruitment year.